03.10.2012 of the Hon'ble Supreme Court in the case of All India Drug Action Network and Others *Vs.* Union of India and Others, in Writ Petition (Civil) No. 423 of 2003.

(b) and (c) The Department of Pharmaceuticals had prepared a draft National Pharmaceutical Pricing Policy, 2011 (NPPP-2011) based on the criteria of essentiality as per the medicines as under National List of Essential Medicines-2011 (348 drugs with specified dosage and strengths), as stipulated by the Ministry of Health & Family Welfare which was placed before the Group of Ministers (GoM). Based on the recommendations of the GoM, National Pharmaceuticals Pricing Policy-2012(NPPP-2012) was formulated and placed before the Cabinet. The Cabinet considered NPPP-2012 in its meeting held on 22.11.2012 and approved the same with certain modifications. Further action to notify NPPP-2012 has been undertaken.

## Report of financial and administrative lapses at NIPER, Mohali

1588. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to answer to Unstarred Question 1912 given in the Rajya Sabha on 30 March, 2012 and state:

- (a) whether the Report regarding serious Financial and Administrative allegations have been received from the Board of Governors;
  - (b) if so, the details thereof; and
  - (c) the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) No. Sir.

(b) and (c) Do not arise.

## Vacant post of regular Director at NIPER in Mohali

1589. DR. JANARDHAN WAGHMARE: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that National Institute of Pharmaceutical Education and Research (NIPER), Mohali, Punjab has been without regular Director since 2010;
- (b) if so, whether it is also a fact that the Board of NIPER was constituted in June, 2011;